

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No.88 of 2013**

**Dated : 14<sup>th</sup> November, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. V.J. Talwar, Technical Member**

**NTPC Ltd.**

**..... Appellant(s)**

**Versus**

**Chhattisgarh State Electricity**  
**Regulatory Commission & Ors.**

**..... Respondent(s)**

Counsel for the Appellant(s)

: Mr. M.G. Ramachandran  
Ms. Anushree Badhan  
Ms. Poorva Saigal

Counsel for the Respondent(s)

: Mr. Gaurav Singh for R-2  
Mr. Ajit Warriar,  
Mr. Aashish Gupta &  
Mr. Aditya Mukherjee for R-4

**(ORDER)**

We have heard Learned Counsels for the parties as far as the Question of Maintainability of this Appeal is concerned. So, we intend to pass an order on the Question of Maintainability.

**Order is reserved.**

**(V.J. Talwar)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**